

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – III

E-HEARING

Service Tax Appeal No. 52767 of 2018 [DB]

[Arising out of Order-in-Appeal No. 111(AK)ST/JPR/21018 dated 05.06.2018 passed by the Commissioner of Central Excise & CGST (Appeals), Jaipur]

M/s. ACME Corporation

25-26, Sri Ram House,
Sudarshanpura Industrial Area,
Bais Godam, Jaipur,
Rajasthan - 302006

...Appellant

VERSUS

**Commissioner of C.G.ST.
& Central Excise – Jaipur I**

NCR Building, Statue Circle,
C-Scheme, Jaipur,
Rajasthan - 302005

...Respondent

APPEARANCE:

None for the Appellant

Shri Manoj Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 23.11.2023

DATE OF DECISION: 23.11.2023

FINAL ORDER No. 51606/2023

DR. RACHNA GUPTA

None has appeared for the appellant. However, learned DR has brought to the notice that the appellant had applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Discharge certificate/Form-4 has already been issued in his favour. The same has been verified by the department. Keeping in view the said submission and the intent of the said scheme, the present appeal is hereby order to have been dismissed as withdrawn.

[Dictated and pronounced in the open Court]

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**